

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No. 130/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Uday Narayan Jha -Vs- EMC Limited N. Roshni Adv		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

✓

Operational
Creditor..

Nayan Roshni
Adv

19.2.18

ORDER

Ld. Counsel for the operational creditor is present.

As per direction of Hon'ble NCLAT notice of admission is to be served on the corporate debtor. As directed by our order dated 29/01/2018, it appears that operational creditor has not served the notice of admission on the corporate debtor. Operational creditor is directed to serve notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)